

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.686 of 2019

Rekha DeviPetitioner

-Versus-

Mr. Rajeev Gauwa, the Secretary,
Union of India, Ministry of Home Affair & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Rakesh Pathak, Advocate.
For the Opp. Parties : Mr. Mithilesh Singh, Advocate.

10/ 11.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of Mr. Mithilesh Singh, learned counsel appearing for the opposite parties, put-up this case after two weeks, i.e. on 29.09.2020.

Let it be made clear that if the order of the Court is not complied with in its true letter and spirit, the Deputy Commissioner, Latehar shall remain present before this Court through Video Conferencing on the next date of hearing to explain as to why not a contempt proceeding be initiated against him for deliberately and willfully flouting the Court's order.

(Dr. S.N. Pathak, J.)

Kunal/